

ITEM NO.13

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 10411/2019

(Arising out of impugned final judgment and order dated 07-03-2019 in CRA No. 93/2012 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KAMLESH

Respondent(s)

Date : 25-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

For Respondent(s) Mr. Kartikeya Bhargava, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent seeking an adjournment, matter is adjourned for four weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR